

ITEM NO.5

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10244/2015

(Arising out of impugned final judgment and order dated 26/10/2015 in CRMWP No. 25356/2015 passed by the High Court Of Judicature at Allahabad)

RITIKA AWASTY

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with application for extension of time and impleadment and intervention and office report)

Date : 31/05/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE AMITAVA ROY  
(VACATION BENCH)

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.  
Mr. Ravi Gupta, Sr. Adv.  
Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. R. K. Dash, Sr. Adv.  
Mr. Abhishth Kumar, Adv.  
Ms. Archana Singh, Adv.

Mr. Amit Kumar Srivastava, Adv.  
Mr. C. K. Sharma, Adv.  
Mr. Gaurav Teotia, Adv.  
Mr. Satyendra Kumar, Adv.

Mr. Vishwa Pal Singh, Adv.  
Mr. Mrinal Kumar, Adv.  
Mr. Ajay Kumar Sharma, Adv.  
Mr. Adesh Kumar Gill, Adv.  
Mr. Vishal Chauhan, Adv.

Mr. Mukesh M. Goel, Adv.  
Mr. R. C. Kaushik, Adv.

Ms. Prerna Mehta, Adv.

UPON hearing counsel the Court made the following  
O R D E R

We are not inclined to accede to the prayer of Mr. Sanjay Hegde, learned senior counsel, who appears in support of the application for extension of time. He has also requested us to place this matter before a Bench which had passed the order dated 11.04.2016.

Accordingly, list the matter before the appropriate Bench on 04.07.2016.

(Jayant Kumar Arora)  
Sr. P.A.

(Sneh Lata Sharma)  
Court Master